

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

(12)

OA./TA/MP No. _____

Sube S Singh

KVS & Ors.

Versus

Date of Order

Orders

1.5.2001

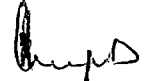
TA 3/2001


None for applicant.

Mr.V.S.Gurjar, counsel for the respondents.

This S.B.Civil Writ Petition No.4790/97 was transferred by the High Court of Judicature for Rajasthan to this Tribunal and it was registered as TA 3/2001. Thereafter, notices were sent to the applicant by registered post. The A.D. is enclosed with the file, which was received by Shri Sube Singh, the applicant himself.

None ~~was~~ appeared for the applicant on 4.4.01 and none is appeared today. It appears that the applicant has lost interest in this TA. ~~It~~ Therefore, this TA is dismissed in default and for non-prosecution.


(A.P.NAGRATH)
M(A)


(S.K.AGARWAL)
M(J)

Recd
Cep
M/M
4/5/01

Copy sent to
applicant 9/2/01
note
dated 28/4/01

(13) 01